NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 137/Chd/Hry/2017

Under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Supreme Infrastructure India Ltd.Applicant-Operational Creditor

Versus

Ramaprastha Promoters & Developers

Pvt. Ltd.Respondent-Corporate Debtor

Present: Mr. Anand Chhibbar, Senior Advocate with Mr. Nitin Setia, Mr.

Aayush Agarwala and Mr. Vaibhav Sahni, Advocates for

applicant-Opertional Creditor.

None for respondent-Operational Debtor.

In compliance with the order dated 21.12.2017, the petitioner has filed the affidavit of authorised representative in order to comply with the requirement under Section 9 (3) (b) of the Insolvency and Bankruptcy Code, 2016 and also the ledger accounts of the Operational Debtor being maintained by the applicant-company. Let the same be taken on record.

Notice of this petition to the respondent-Corporate Debtor for 23.01.2018 to show cause as to why this petition be not admitted. The petitioner is directed to collect the notice from the Registry and send the same by Speed Post along with copy of petition and entire paper book and also at the e-mail address of the operational debtor available on the master data of the company. Affidavit of service supported by postal receipt and tracking report be filed at least two days before the date fixed. The reply/objections, if any, by the respondent-Corporate Debtor be also filed at least a day before the date fixed.

In the meanwhile, the alienation of immovable property shall be subject to merits of the case.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 09, 2018